

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

This the **26th** day of **MARCH 2018**.

ORIGINAL APPLICATION NO. 1766 OF 2010

HON'BLE MR. JUSTICE DINESH GUPTA, MEMBER (J).

1. Manish Kumar Srivastava, S/o Late Vijai Kumar Srivastava.
2. Ashish Kumar Srivastva, S/o Kate Vijai Kumar Srivastava both R/o – 87/277, Dayal Kuti, Acharya Nagar, Kanpur.
3. Ruchi Srivastava, WQ/o Shri Ashwani Kumar, R/o – X-1, 5-8, B and C, Krishnapuram, P.O. – Hazjendra Nagar, Kanpur, Legal heirs of deceased Vijay Kumar Srivastava

.....Applicants

VE R S U S

1. Union of India, Ministry of Labour and Employment, Shram Shakti Bhawan, Rafi Marg New Delhi, through its Secretary.
2. The Director, Central Board for worker Education, North Ambazari Road, Near V.N.I.T Gate, Nagpur.

.....Respondents

Advocate for the Applicants : Shri Pradeep Chandra

Advocate for the Respondents : Shri D S Shukla

O R D E R

Shri Dharmendra Tiwari, proxy for Shri Pradeep Chandra, counsel for the applicants and Shri D S Shukla, counsel for the respondents are present.

2. This O.A. was filed by Shri Vijai Kumar Srivastava seeking post retiral benefits from the respondents. However, during the pendency of the O.A. Shri Vijay Kumar Srivastava expired on 11.01.2014 and subsequently his wife namely Smt Geeta Srivastava also expired on 07.04.2014 leaving behind two sons and

one married daughter, who have been substituted as legal heirs vide order dated 30.01.2017.

3. Learned counsel for the applicants submitted that the applicants have furnished a fresh representation before the respondents. He further submitted that the grievance of the applicants would be redressed, if a direction is issued by this Court to the respondents/competent authority to decide the representation by a reasoned and speaking order within a stipulated time frame.

4. I feel that no useful purpose will be served in keeping this O.A. pending. Accordingly, the applicants are directed to furnish a fresh representation before the respondent no. 2/competent authority along with a certified copy of this order. Thereafter, on the receipt of the representation, the respondent no. 2/competent authority shall decide the representation of the applicants by passing a reasoned and speaking order within four months from the date of receipt of the representation and certified copy of this order. The decision so taken shall be communicated to the applicants in writing.

5. With the above direction the O.A. is disposed of. It is made clear that I have not entered into the merits of the case. No cost.

**(JUSTICE DINESH GUPTA)
MEMBER-J**

Arun..